BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

T.C.P.NO.931/I&BC/NCLT/MB/MAH/2017

(Under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016).

IDBI Trusteeship Services Limited .... **PETITIONER.**

Versus

Nirmal Lifestyle Developers Private Limited. ..... **RESPONDENT.**

CORAM: **SHRI M.K. SHRAWAT**
MEMBER (JUDICIAL)

SHRI BHASKARA PANTULA MOHAN
Member (Judicial)

PRESENT ON BEHALF OF THE PARTIES

Lipsa Unadkar Advocate for the Petitioner present.

Deepan Diyzi Advocate for the Respondent present.

Per : SHRI M.K. SHRAWAT, MEMBER (JUDICIAL)

ORDER
Heard on : 14.08.2017
Pronounced on : 16.08.2017

1. The Learned Representative of the both the sides are present.
2. On the statement made at Bar that the matter is settled before DRT proceeding and
3. Moreover, the Learned counsel of the Petitioner states that as the matter is settled, he is seeking permission to withdraw this Petition. Granted.
4. The same has also been stated by the Petitioner on the Order Sheet.
5. The Petition shall be treated as withdrawn, hence disposed of accordingly. To be Consigned to Records.

Sd/-
Bhaskara Pantula Mohan
Member (Judicial)
16.08.2017

Sd/-
M.K. Shrawat
Member (Judicial)

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